

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1759/2000

(8)

New Delhi, this the 6th day of February, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Rishi Kesh Sharma  
Casual Announcer,  
CBS, AIR, New Delhi.  
S/o Shri Banbari Lal Sharma  
R/o F-1/30-D, MIG Flats,  
Hari Nagar, Ghanta Ghar  
New Delhi - 110064

...Applicant

(By Advocate Shri S.Y.Khan)

V E R S U S

Union of India & Others Through

1. Secretary,  
Ministry of Information & Broadcasting  
Govt. of India  
Shastri Bhawan, New Delhi.
2. Chief Executive Officer,  
Prasar Bharti, Akashwani Bhawan,  
Parliament Street, New Delhi-110001.
3. Director General, All India Radio,  
Parliament Street, Akashwani Bhawan,  
New Delhi-110001.
4. Station Director, Commercial Broadcasting Service,  
All India Radio, Akashwani Bhawan,  
Parliament Street,  
New Delhi-110001.

...Respondents

(By Advocate Shri R.V.Sinha)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

This application has been filed by the applicant seeking extension of the benefits of certain judgements passed by the various Benches of the Tribunal, the details of which are in paragraph 8 (2) of the OA.

2. On the other hand Shri R.V.Sinha, learned counsel for the respondents has submitted that in most of the aforesaid judgements of the Tribunal, the

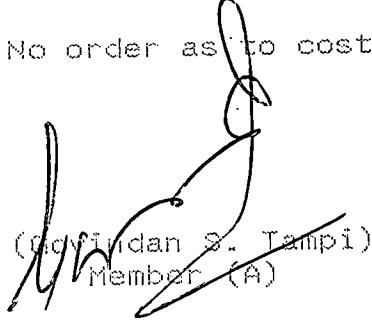
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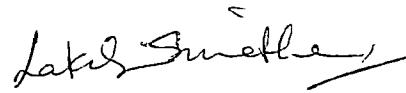
appeals have been filed by the respondents which are pending in respective High Courts. He has submitted that in the interest of justice, an appropriate application will be moved on behalf of the respondents to have these matters decided by the Hon'ble Apex Court for which he has specifically advised ~~by~~ the respondents. He has submitted that in the circumstances, the claim of the applicant which is similar to the judgements of the Tribunal he relies upon cannot be denied at this stage, but it should be made subject to the outcome of the pending appeals filed by the respondents.

(9)

3. In the facts and circumstances of the case, OA is allowed, directing the respondents to extend the benefits of similar judgments referred to in the OA, with a clear understanding that the benefits so given shall be subject to the final outcome of the appeals pending in the Hon'ble Apex Court/High Courts.

No order as to costs.

  
(Govindan S. Tampi)  
Member (A)

  
(Mrs. Lakshmi Swaminathan)  
Vice-Chairman (J).

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